GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA UNSTARRED QUESTION No. 466 TO BE ANSWERED ON 09.12.2022

INDIANS IN GULF JAILS

466. SHRI RAHUL KASWAN:

Will the Minister of External Affairs be pleased to state:

(a) whether most of the inmates of Indian origin incarcerated abroad have been lodged in Gulf countries jails;

(b) if so, the details thereof;

(c) whether inmates lodged in UAE jails can serve rest of their sentence in Indian jails as per the agreement signed between India and United Arab Emirates in 2011;

(d) if so, the details thereof along with the reasons for which not a single prisoner of Indian origin has had access to such relaxation so far under the said agreement; and

(e) whether the Government is contemplating any measures to ensure compliance of agreement reached by the two countries and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

(a) & (b) As per the information available with the Ministry, the number of Indian prisoners, including under-trials, in foreign jails at present is 8441, out of which 4,389 are lodged in jails of Gulf countries (United Arab Emirates, Saudi Arabia, Qatar, Kuwait, Bahrain, Oman).

1

(c) India and UAE have signed an Agreement on Transfer of Sentenced Persons (TSP) under which the Indian nationals lodged in UAE prisons can be transferred to India to serve the remainder of their sentence and vice-versa. The Agreement was signed on 23.11.2011 and is operational.

(d) & (e) The transfer of a sentenced person to his country of nationality under the TSP Agreement is dependent on completion of various formalities such as prisoner's willingness to be transferred, consent of the transferring and receiving country, availability of complete documentation necessary for processing the request, clearance from appropriate agencies etc. Requests for requisite documents for processing the transfer of sentenced persons have been sent to the UAE side.
